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PART-IV
GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT

NOTIFICATION

The 24th November, 2020.

No.LL(B)27/88/119.—The Meghalaya Minerals Cess (Amendment) Act, 2020 (Act No. 17 of 2020) is hereby published for general information.

MEGHALAYA ACT NO. 17 OF 2020.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 20th November, 2020.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 24th November, 2020.

THE MEGHALAYA MINERALS CESS (AMENDMENT) ACT, 2020

An

Act

further to amend the Meghalaya Minerals Cess Act, 1988 (Meghalaya Act No. 7 of 1988).

Be it enacted by the Legislature of the State of Meghalaya in the Seventy- first Year of the Republic of India as follows :-

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|--------------------------------------|---|
| Short title and commencement. | <p>1. (1) This Act may be called the Meghalaya Minerals Cess (Amendment) Act, 2020.</p> <p>(2) It shall come into force on such date as the State Government may, by notification in the official Gazette, appoint.</p> |
| Amendment of Section 3. | <p>2. In the Meghalaya Minerals Cess Act, 1988 (Meghalaya Act No. 7 of 1988), in Section 3, -</p> <p>(a) after the word "limestone", the words "Iron ore, Building stone, Boulder, Gravel, Ordinary sand, Ordinary clay, Ordinary earth, Brick earth, Slate, Shale, Granite, Quartz, Quartzite, Sandstone" shall be inserted;</p> <p>(b) after the word "quarry", the words "or any land" shall be inserted.</p> |
| Amendment of Section 4. | <p>3. In the Meghalaya Minerals Cess Act, 1988 (Meghalaya Act No. 7 of 1988), in sub-section (1) of Section 4, after clause (d), the following clauses shall be inserted, namely; -</p> <p>"(e) Iron ore, rupees one hundred and ten per tonne;</p> <p>(f) Building stone and Boulder, rupees twenty-five per cubic meter;</p> <p>(g) Gravel and Ordinary sand, rupees thirty per cubic meter;</p> <p>(h) Ordinary clay, Ordinary earth and Brick earth, rupees twenty-five per cubic meter;</p> <p>(i) Quartz, Slate and Shale, rupees twenty-five per tonne;</p> <p>(j) Quartzite and Sandstone, rupees sixty per cubic meter;</p> <p>(k) Granite, rupees two hundred and fifty per cubic meter".</p> |
| Amendment of Section 5. | <p>4. In the Meghalaya Minerals Cess Act, 1988 (Meghalaya Act No. 7 of 1988), in Section 5,-</p> <p>(a) in the clause (a), the word "and" shall be deleted;</p> <p>(b) after clause (b), the following clauses shall be inserted, namely : -</p> <p>"(c) improvement of public health;</p> <p>(d) drinking water supply; and</p> <p>(e) physical infrastructure development".</p> <p>(c) the existing proviso after clause (b) shall be replaced with the following proviso, namely : -</p> <p>"provided that not less than twenty five percent of the proceeds so collected shall at any time be utilized for the purpose referred to in clause (a)".</p> |

L. K. SWETT,

Under Secretary to the Govt. of Meghalaya,
Law (B) Department.